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F. No. 15-04/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-04/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

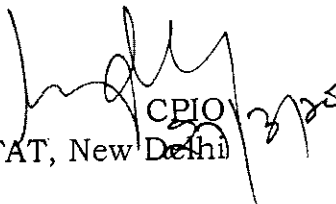
Please refer to RTI application of Shri/Smt. Purvi Sinha (No.Nil dated 24.02.2020) received in this office on 26.02.2020, under RTI Act 2005, the information received from **Asst. Registrar (Central Registry)** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi

To,

Smt. Purvi Sinha
5, Babar Lane, Ground Floor,
Bengali Market
New Delhi-110001

ou

26/5/2020
ISSUED ON
A
NON-CONFIDENTIAL
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

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F.No 10/CESTAT/CR/2015-16
Customs, Excise & Service Tax Appellant Tribunal
West Block No -2 R.K. Puram New Delhi – 110 066

Central Registry

Dated : 18/03/2020

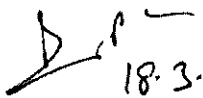
CPIO ID No 15-04/2020

Subject : Information sought under RTI Act 2005 – reg

Please refer to your letter no vide F/No 15-04/CESTAT/CPIO-ND/2020 dated 27/02/2020. The point wise reply to information sought by the applicant is as under:-

Reply to point (a)

1	2	3	4
	No of cases pending in Single Bench	No of cases pending in Double Bench	Total No of cases pending
Delhi	713	5595	6308
Mumbai	740	13646	14386
Kolkata	1460	8631	10091
Chennai	181	10517	10698
Bangalore	131	9139	9270
Ahmedabad	1218	10888	12106
Allahabad	110	1296	1406
Chandigarh	100	5405	5505
Hyderabad	69	4605	4674
Total	4722	69722	74444


18.3.20
(Mukesh Gupta)
Assistant Registrar

To
✓ CPIO
CESTAT, New Delhi

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F. No. 15-04/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-04/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Purvi Sinha (No. NIL dated 24.02.2020) **received** in this office on 26.02.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-04/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 15.03.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.


Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 27.02.2020

For Compliance to:

1. Asstt. Registrar (Central Registry) 

Copy to: (For Information)

Smt. Purvi Sinha
5, Babar Lane, Ground Floor,
Bengali Market
New Delhi-110001.



2/3/2020
ISSUED ON
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI-110066

70. 1504/20

(2)

Application under Section 6 of the Right to Information Act, 2005

To
Central Public Information Officer
Customs, Excise & Service Tax Appellate Tribunal
West Block No 2, R.K. Puram
Sector-1
Delhi- 110066

OK Material sh
26/2/2020

FROM:

Name of the person: Purvi Sinha
Email id: delhi@alalegal.in
Name of the firm - ALA LEGAL
Address: 5, Babar Lane, Ground Floor, Bengali Market,
New Delhi-110001

Subject: Application seeking information under RTI Act, 2005 regarding no. of pending cases in CESTAT as on February, 2020 or the latest record available with your good office.

Dear Sir,

I request the below mentioned information/documents from your good office under section 6(1) of the RTI Act, 2005.

- 1) Bench-wise information regarding number of cases pending before single bench as well as double bench in the respective regional benches of CESTAT as on February, 2020, or the latest record available with your good office.

Please find below the sample format for providing the above-mentioned information for your reference:

S no.	State/Regional Bench	No. of cases pending in Single Bench	No. of cases pending in Double Bench	Total no. of cases pending

74

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The information sought may please be sent on the email as provided above or post to the address mentioned above, within the stipulated time, as per RTI Act, 2005.

In case any additional fee or modification needs to be made, it is a kind request that I may be informed regarding the same.

In case the above asked information is not available in your office, kindly forward my application to the concerned Public Authority as per Section 6(3) of the RTI Act.

Yours sincerely



Purvi Sinha
Mob no – 8948041131

24th February, 2020